

Sri Suraj Deo Prasad ~~vs~~ Vrs. Union of India & Ors.

1/1.5.96

Shri M.L.Paswan, Registrar Incharge

The application is in order.

Let this case be put up before the Hon'ble
Bench on 6.5.96.

SKS

[Signature]
(M.L.Paswan)
Registrar I/c

2./ 8.5.96.

Counsel for the applicant : Shri M.P. Dixit.

Put up tomorrow for hearing on admission.

/CBS/

N.K.V.
(N.K: Verma)
Member (A)

3/9.5.1996

Counsel for the applicant : Mr. M.P.Dixit.

In fact, the content has not been established as stated through Annexure-C/2. Mr. M.P.Dixit, learned counsel for the petitioner is directed to remind the officer concerned by his name so that he takes due note of the order of the Tribunal. If, no action is reported within a month, further proceedings in this matter can be undertaken by the applicant. Let a copy of this order be given to the learned counsel for the petitioner. List on 2.7.1996.

N.K.V.
(N.K. Verma)
Member (A)

MPS.

*Received by
M.P.Dixit
20/5/96*

4./ 2.7.96.

Hon'ble Mr. K.D. Saha, Member (A)

Counsel for the applicant : Shri M.P. Dixit.

At the request of the learned counsel for the petitioner, the case is adjourned to 1.8.96.

/CBS/

(K.D. Saha)

Member (A)

5./ 1.8.96.

Counsel for the applicant : Shri M.P. Dixit.

Shri M.P. Dixit, the learned counsel for the petitioner prays for three weeks time. Time is granted. List this case on 22.8.96.

/CBS/

(N.K. Verma)

Member (A)

6./ 22.8.96.

Shri S.N. Tiwary, the learned proxy counsel for
Shri M.P. Dixit, the learned counsel for the
applicant.

Shri Tiwary states that Shri M.P. Dixit, the learned
counsel for the applicant is out of station. He, therefore,
prays for adjournment of the CCPA. ^{It has} also brought to my
notice that notices in this regard have not been served
on the respondents so far. The ^{applicant} respondents in the CCPA
shall ensure that they ^{respondents} receive the notice and file reply
thereto on or before the next date of hearing. List this
case on 9.9.96 for contempt hearing.

/CBS/



(N.K. Verma)

Member (A)


7/9.9.96

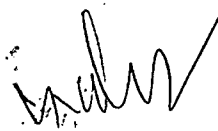
Counsel for the applicant ..Mr. M.P. Dixit

Counsel for the respondents ..Mr. G. Bose

Learned counsel for the opposite party
prays for time to seek necessary instructions
from the department regarding compliance of the
order of this Court. List on 11.10.96 for
hearing on contempt matter.

A copy of this order be served on both
the parties.


(K.D. Saha)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

Received by
Shri G. Bose
12/9/96
Junior Counsel to Govt.
for Regd.
13/9/96
SKS
Show Cause on behalf
of the opposite parties
Filed M.K.L.
10/10/96

8/11.10.1996

Counsel for the applicant : Mr.M.P. Dixit

Counsel for the respondents : Mr.Gautam Bose

Heard Shri M.P.Dixit, counsel for the applicant and Shri Gautam Bose, learned counsel for the respondents. This CCPA has been filed

alleging non compliance of the order of this Tribunal passed on 22.1.1996, in O.A.-39/96. So far as the orders of the Tribunal, the Respondent No.2 was to dispose of the representation of the applicant contained at Annexure-5 dated 14.1.1995, addressed to and the Chief Engineer, Survey and Construction, /Annexure-A (a), addressed to the Chief Works Manager dated 10.4.19 within a period of six weeks after giving personal hearing to the applicant, from the date of receipt of the order. From the show-cause filed on behalf of the Respondent No.2, we observed that the applicant was given personal hearing and Respondent No.2 by a detailed order dated 14.9.1996, has disposed of the above two representations of the applicant. True that the representations were not disposed of within ^{the} stipulated time and ^{was} has disposed of belatedly, but after going through the reply and also taking into account the facts that the respondents have filed unqualified apology for the delay involved. We are satisfied that no further action ^{is required to} should be taken in the CCPA. The CCPA is accordingly dismissed.

(D.Purkayastha)
Member (J)

(K.D. Saha)
Member (A)

MPS.